

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-166(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **11.02.2019**

NAME OF THE PARTIES:

Sikim Ferro Alloys Ltd.

v/s.

Akshata Merchantile Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Placed on record a report of the Resolution Professional. Since an extension has been granted vide an order dated 17.01.2019 for 90 days, therefore, the Resolution Professional is to proceed expeditiously to complete the CIRP. To explain the progress a report be submitted and place on record the result of advertisement that whether any resolution Applicant has responded for EoI.
2. Matter is adjourned to **27.02.2019**. Resolution Professional be present on that date to explain the latest development.

Sd/-
M.K. SHRAWAT
Member (Judicial)

11.02.2019
Pvs=